



claimed that these disputes were pending in Civil Court and before notice itself there was existing dispute. The Adjudicating Authority (National Company Law Tribunal) has taken note of these factors and rightly come to the conclusion that there was dispute existing and dismissed the petition moved under Sections 8 and 9 of the Insolvency and Bankruptcy Code, 2016.

There is no ground made out for entertaining the appeal. The appeal is rejected.

(Justice A.I.S. Cheema)  
Member(Judicial)  
(Vacation-Sitting)

Ar/nn